

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 4472**

TO BE ANSWERED ON THE 23RD MARCH, 2021/ CHAITRA 2, 1943 (SAKA)

REVIEW OF PREVENTION OF INSULTS TO NATIONAL HONOUR ACT, 1971

4472. DR. T.R.PAARIVENDHAR:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Union Government has any proposal to review the Prevention of Insults to National Honour Act, 1971 which prohibits the desecration of/or insult to the country's national symbols/emblems including the National Flag, the Constitution, the National Anthem and Map of India;

(b) if so, the details thereof;

(c) whether the Government has received complaints or police complaints have been registered against any individual who desecrated or insulted the country's national symbols during the last three years: and

(d) if so, the details thereof and the action taken against them?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI NITYANAND RAI)**

(a) & (b): The existing provisions of the Prevention of Insults to National Honour Act, 1971 are considered sufficient to deal with the cases of insult to Indian National Flag, Constitution of India and the National Anthem of India.

(c) & (d): Complaints relating to the incidents of the disrespect of National Flag and National Anthem are also received in the Ministry of Home Affairs. Since the offence of disrespect of National Flag and National Anthem is punishable under section 2 and section 3 of the Prevention of Insults to National Honour Act, 1971, these complaints are forwarded to the concerned State/Union Territory Government for taking action as per law, as the onus of implementation of the said Act lies with authorities under whose jurisdiction the alleged act of disrespect has taken place. Details of registration of police complaints are not maintained in the Ministry of Home Affairs. However, the Ministry of Home Affairs has been issuing advisories, from time to time, to all State/Union territory Governments to strictly comply with the provisions of the Prevention of Insults to National Honour Act, 1971.
